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Title: Regarding alleged issuance of fake Utilisation Certificates.

**DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR):** Sir, Government of India releases funds under Article 275 (1) of the Constitution as Grants-in-aid to States for welfare and upliftment of Scheduled Tribes. The proposals for the same are sent by the respective State Governments to the Central Government for approval and sanction of funds. However, the officials in the Tribal Affairs Department of Maharashtra have been indulging in alleged irregularities by not utilising the given funds and issuing fake Utilisation Certificates for getting more funds from the Central Government under the barb of development. They are allegedly siphoning off these resources for other purposes as a result of which the projects proposed under the scheme have not started and there is denial of benefits to the intended beneficiaries who are from marginalized communities. I, therefore, request the Ministry to initiate an inquiry against the officials of the Tribal Affairs Department of Maharashtra who are allegedly issuing fake Utilisation Certificates and causing loss to the Exchequer.